[Secretary]

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1980, agreed without any amendment to the Auroville (Emergency Provisions) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1980."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1980, agreed without any amendment to the Jute Companies (Nationalisation) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 8th December 1980."

12.15 hrs.

RE. ADJOURNMENT MOTIONS ETC.—*Contd.*

SHRI JYOTIRMOY BOSU: (Diamond Harbour): When there is a clear provision, I do not know why you are not allowing. Do not shut him out.

MR. SPEAKER: Shri Harish Kumar Gangwar, under Rule 377

SHRI JYOTIRMOY BOSU: He comes from the remote area.

MR. SPEAKER: It does not matter. somebody comes from far or near. Somebody has to be far and somebody has to be near.

SHRI JYOTIRMOY BOSU: Do not shut him out.

MR. SPEAKER: I am not shutting him out.

SHRI JYOTIRMOY BOSU: I am sorry, you are. I have shown you clear provision and you are not listening and you are not going by this. Why are you disappointing this young man?

(*Interruptions*)

Mr. SPEAKER: His being young does not have anything to do with this issue. (*Interruptions*)

SHRI JYOTIRMOY BOSU: This does not befit you. This does not befit the Chair. This does not befit..... (*Interruptions*).

SHRI M. M. LAWRENCE (Idukki): I have given calling Attention Notice regarding the death of Lazor Kunjan in Delhi Cant. One citizen named Sasi from my constituency is dying in Delhi Cantonement Military cell after being tortured.

MR. SPEAKER: I am not allowing.

SHRI M. M. LAWRENCE: He is from my constituency. He is dying

MR SPEAKER: Somebody has to be from some constituency. No. not allowed.

(*Interruptions*)

SHRI HARIKESH BAHADUR (Gorakhpur): Should Parliament not take notice of that?

You are not even referring this matter to the Government.

श्री हरीश चन्द्र सिंह रावत (अल्मोड़ा): कई वारदातें हो जाती हैं लेकिन जिस तरह से अखबार वाले उसको उछाल रहे हैं या ये उछाल रहे हैं उससे इनका इरादा नेक नहीं लगता है। (व्यवधान)

अध्यक्ष महोदय : ऐसा वरन से नहीं चलता है। (व्यवधान)

MR. SPEAKER: Shri Harish Kumar Gangwar, under Rule 377.

SHRI JYOTIRMOY BOSU: I rise under Rule 51. I want half a minute on another issue.

For a debate that is coming I requisitioned certain balance sheets and annual reports of a private limited company which is going to be taken over by the Government.

The Library Section has been trying with the Ministry of Law, Justice and Company Affairs and the Ministry of Industry. They are withholding the papers. I am trying for the last few days to get the papers. How can we carry on the work in Parliament? Because it is Maruti, the papers will not be made available. This is most surprising and I am most distressed about it. This has never happened.

SHRI A. NEELALOHITHADASAN: (Trivandrum): You are not allowing me to make a brief statement even. We are walking out in protest.

12.16 hrs.

Shri A. Neelalohithadasan and some other hon. Members then left the House.)

12.16 hrs.

MATTERS UNDER RULE 377

(i) RANI SATI TEMPLE IN RAJASTHAN

श्री भीम सिंह (झुंझुनू) : अध्यक्ष जी, दिनांक 3-12-1980 को माननीय सदस्यों ने "सती प्रथा" की पुनरावृत्ति को रोके जाने हेतु एक स्थगन प्रस्ताव सदन में प्रस्तुत करने हेतु स्वीकृति चाहने को अपने उद्‌गार प्रकट किए। माननीया प्रधान मंत्री श्रीमती इंदिरा जी ने भी इस विषय पर सदन में एक वक्तव्य दिया। यह विषय मेरे चुनाव क्षेत्र झुंझनू के श्री राणी सती मंदिर से संबंधित था। झुंझनू का यह राणी सती का मंदिर सात सौ वर्ष पहले अपने सतीत्व को बचाने हेतु हुए सती जी का है। इस मन्दिर पर सदियों से प्रतिवर्ष एक विशाल मेला भरता है और लाखों श्रद्धालु भक्त कलकत्ता, बम्बई, मद्रास व सारे दश के कोने-कोने से वहां श्री सती माता की पूजा व दर्शन करने को आते हैं। विक्रम संवत् 1352 में इन सती जी के पति जब लड़ाई के मैदान में युद्ध करते हुए मारे गए तब अपने सतीत्व की रक्षा करने हेतु उन्होंने अपने आपको अग्नि को समर्पित कर दिया। झुंझनू की इन राणी सती माता के 12 मन्दिर विदेशों में हैं और 113 मन्दिर भारत में। जिस जबरन सती प्रथा की माननीय सदस्यों ने व माननीया प्रधान मंत्री जी ने निन्दा की है, मैं समझता हूं कि उनका तात्पर्य जौहर करके अपने सतीत्व की रक्षा हेतु "सती" होने वाली वीरांगनाओं के लिए कदापि नहीं था। राजस्थान में दस बार बड़े-बड़े "जौहर" हुए—तीन बार जौहर चित्तौड़गढ़ (मेवाड़) में, दो बार जैसलमेर में, एक बार बयाना (भरतपुर) में, एक बार भटनेर (बीकानेर) में, एक बार जालौर (मारवाड़) में, एक बार सीवाणा (मारवाड़) में और एक बार रणथंभों में। इन जौहरों में अपने सतीत्व की रक्षा हेतु हजारों नारियों ने अपने आपको अग्नि में समर्पित कर सती हो जातीं थीं और राजपूत शूर-वीर केसरिया वस्त्र धारण कर युद्ध में जूझकर देश के लिए अपने प्राणों की आहुति दे देते थे, यही "जौहर" कहलाता था। इन सती सूरमाओं (अननोन वारीयर्स) की वीर-पूजा के हेतु राजस्थान में श्रद्धा से लाखों लाख स्त्री-पुरुष मेले लगाते हैं। जुलूस निकालते हैं। इन में प्रमुख है—चित्तौड़ गढ़ का सती मेला, रामदेवजी का मेला, गूगा जी का मेला, तेजाजी का मेला, व झुंझूनू का राणी सती मेला। जिस प्रकार इंडिया गेट नई दिल्ली में "अमर-ज्योति" प्रज्वलित रख कर "अननोन वारीयर्स" के प्रति श्रद्धांजलि दी जाती है, इन सती व सूरमाओं के जुलूस निकालकर, मेले लगाकर